

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
UN-STARRED QUESTION NO. 2129
TO BE ANSWERED ON 21.12.2023

States penalized by NGT

2129. SHRI VIJAY PAL SINGH TOMAR:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the details of the States penalized by the National Green Tribunal (NGT) for non-implementation of Solid Waste and Sewage Treatment Plants; and
- (b) whether State Pollution Control Boards or the Central Pollution Control Board have carried out a study on the impacts of air pollution or water pollution?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ASHWINI KUMAR CHOUBEY)

(a) & (b): The Solid Waste Management Rules, 2016, provide the statutory framework for solid waste management in the country. The National Green Tribunal in the matter related to Municipal Solid Waste Management Rules, 2016 and other environmental issues directed levy of environmental compensation on States and Union Territories through separate directions in order to address the acknowledged gaps in solid and liquid waste generation and treatment. The State/UT wise details on levy of Environmental Compensation is given at Annexure.

CPCB at present monitors water quality of aquatic resources at 4703 locations in 28 States and 8 Union Territories under National Water Quality Monitoring Programme (NWMP) covering surface, coastal and ground water locations in association with State Pollution Control Boards (SPCBs) / Pollution Control Committees (PCCs) on monthly/quarterly/ half- yearly/yearly basis. Accordingly, 311 polluted river stretches on 279 rivers in 30 States/ UTs have been identified based on indicator of organic pollution i.e. Biochemical Oxygen Demand (BOD) (3mg/L), by analysis of water quality data of 603 rivers on 1920 locations, for the years 2019 and 2021 (2020 being pandemic year was excluded). CPCB also undertakes monitoring under Ambient Air Quality Monitoring in association with State Pollution Control Boards (SPCBs) / Pollution Control Committees (PCCs) periodically. Under Ambient Air Quality Network, ambient air quality is monitored through a network of 1447 ambient air quality monitoring stations (516 continuous and 931 manual) covering 516 cities in 28 states and 7 UTs. CPCB also launched National Air Quality Index (AQI) in 2015.

Annexure

State/UT wise levy of environmental compensation for past violations by NGT

(Source: NGT order dated 18th May 2023 in OA 606/2018)

| S No. | State/UT / date of NGT order | Total EC | Compensation amount levied/undertaking to ring fence |
|--------------|--|--|---|
| 1 | Andaman & Nicobar 29.09.2022 | - | - |
| 2 | Andhra Pradesh 17.11.2022 | 1455 Crores | As per undertaking |
| 3 | Arunachal Pradesh 24.11.2022 | 200 Crores | As per direction |
| 4 | Assam 27.01.2023 | 1043 Crores | As per undertaking |
| 5 | Bihar 04.05.2023 | 4000 Crores | As per direction |
| 6 | Chandigarh 18.05.2023 | 282 Crores | As per undertaking |
| 7 | Chhattisgarh 31.03.2023 | 1000 Crores | As per undertaking |
| 8 | Dadra and Nagar-Haveli and Daman and Diu 11.05.2023 | - | - |
| 9 | Delhi 16.02.2023 | 3132 Crores (Deducted 900 Cr but the same was not deposited, it be deposited with this amount) | As per direction |
| 10 | Goa 02.03.2023 | - | - |
| 11 | Gujarat 23.02.2023 | 2100 Crores | As per undertaking |
| 12 | Haryana 20.04.2023 | Statement given, No EC imposed (1124.64 crores will be made available as per Chief Secretary) NGT direction 1500 crores to be made available | As per direction |
| 13 | Himachal Pradesh 16.03.2023 | 50 Crores | As per undertaking |
| 14 | Jammu & Kashmir 20.10.2022 | 350 Crores | As per undertaking |
| 15 | Jharkhand 19.01.2023 | 1114 Crores | As per undertaking |
| 16 | Karnataka 13.10.2022 | 3400 Crores | As per direction |

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|----|------------------------------|--|--------------------|
| 17 | Kerala 1.12.2022 | 2343.18 Crores | As per undertaking |
| 18 | Ladakh 06.04.2023 | 30 Crores | As per undertaking |
| 19 | Lakshadweep 17.11.2022 | - | - |
| 20 | Madhya Pradesh 10.11.2022 | 9688 Crores | As per undertaking |
| 21 | Maharashtra 08.09.2022 | 12000 Crore | As per direction |
| 22 | Manipur 01.12.2022 | 200 Crores | As per direction |
| 23 | Meghalaya 22.12.2022 | 234.05 Crores | As per undertaking |
| 24 | Mizoram 08.12.2022 | 50 Crores | As per undertaking |
| 25 | Nagaland 24.11.2022 | 200 Crores | As per direction |
| 26 | Odisha 27.01.2023 | 1152 Crores | As per undertaking |
| 27 | Puducherry 24.11.2022 | 178.92 Crores | As per undertaking |
| 28 | Punjab 22.09.2022 | 2180 Crores | As per direction |
| 29 | Rajasthan 15.09.2022 | 3000 Crores Stay ordered by SC in CIVIL APPEAL Diary No(s). 36830/2022 vide order dated 16.12.2022 | As per direction |
| 30 | Sikkim 03.11.2022 | 50 Crores | As per undertaking |
| 31 | Tamil Nadu 17.11.2022 | 15,419.71 Crores | As per undertaking |
| 32 | Telangana 29.09.2022 | 3800 Crores | As per direction |
| 33 | Tripura 13.04.2023 | 382.5 Crores | As per undertaking |
| 34 | Uttar Pradesh 23.03.2023 | 5000 Crores | As per undertaking |
| 35 | Uttarakhand 11.05.2023 | 200 Crores | As per direction |
| 36 | West Bengal 01.09.2022 | 2980 + 366 = 3346 Cr (3500 Round off) Commitment given for 2400 Cr | As per direction |
